

MR. DEPUTY SPEAKER : "That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1970, *vice* Shri G. G. Swell resigned from the Committee."

The motion was adopted.

14-17 hrs.

INDIAN TARIFF (AMENDMENT) BILL*

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, यह जो इंडियन टैरिफ अमेन्डमन्ट बिल है, मैं इसका विरोध करता हूँ क्योंकि इसमें बताया जाता है कि रेशम उद्योग में प्रोटेक्टिव ड्यूटी में रियायत करके, राशनलाइजेशन ला करके इस उद्योग को बढ़ाने के लिए यह संशोधन विधेयक लाया गया है लेकिन हकीकत में जितनी मदद, जितनी प्रोटेक्शन मिलनी चाहिए वह चीज इस विधेयक से माफ नहीं हो रही है। उदाहरण के लिए मैं बताना चाहता हूँ कि जो पिछला ऐक्ट है उसमें 8.80 रुपए पर-किलोग्राम है और वही इसमें भी कर रहे हैं। इसी तरह स रा मिल्क 18.70 पर-किलोग्राम पिछले ऐक्ट में भी है और इसमें भी वही है। एड-वोलैरम में तो कुछ परिवर्तन है लेकिन

पर-किलोग्राम के हिसाब से जो रियायत होनी चाहिए वह रियायत इस में नहीं की गई है। रेशम बहुत पुराना उद्योग है, इसकी काफी मदद होनी चाहिए। मैं भी इस बिल का समर्थन करता हूँ लेकिन जिस रूप में मदद होनी चाहिए उस रूप में मदद नहीं दी गई है। यह प्रोटेक्शन सफीशिएन्ट नहीं है। इन शब्दों के साथ मैं इसका विरोध करता हूँ।

SHRI B. R. BHAGAT: The hon. Member is going into the merits of the Bill. He can raise these points when the Bill is taken into consideration. A Bill can be opposed at the introduction stage only on constitutional or some other grounds.

श्री मधु लिमये (मुंगेर) : यह जरूरी नहीं है। किसी भी आधार पर विरोध किया जा सकता है।

श्री ब० रा० प्रसाद : यह तो कभी हुआ नहीं।

MR. DEPUTY-SPEAKER: The question is—

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

SHRI B. R. BHAGAT: I introduce the Bill.

RE: CALLING ATTENTION NOTICE QUERY

SHRI S. M. BANERJEE (KANPUR): Today we tabled a calling attention motion regarding the disbandment of the National Fitness Corps involving the unemployment of 7,400 instructors. The executive members of

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† Introduced with the recommendation of the President.

[Shri S. M. Banerjee]

the Instructors' Association are on hunger strike for 24 hours. I therefore request the Minister, Dr. Rao, through you, to take note of this and make a statement.

MR. DEPUTY-SPEAKER: You have tabled a calling attention notice. I am sure the Speaker is considering the matter.

SHRI S. M. BANERJEE: Because he has not considered it, I am appealing to you.

MR. DEPUTY-SPEAKER: In that case, kindly meet him in his Chamber and convince him further.

SHRI S. M. BANERJEE: We want a statement from the hon. Minister.

MR. DEPUTY-SPEAKER: That will come only after it has been admitted.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय मैं आपकी मार्फत शिक्षा मन्त्री जी से और संसद कार्य मन्त्री से प्रार्थना करना चाहता हूँ कि दिल्ली विश्वविद्यालय में छात्रों की जो हड़ताल चल रही है उसके बारे में शिक्षा मन्त्री जी से कहा जाये कि यहां पर एक बयान दें।..... (व्यवधान)..... मैं केवल आपके द्वारा शिक्षा मन्त्री जी से बिनती कर रहा हूँ।

MR. DEPUTY-SPEAKER : I would request you to do it with a regular motion.

श्री मधु लिमये : मोशन और कॉलिंग अटेन्शन, सभी कुछ दिया है। शिक्षा मन्त्री जी यहां पर हैं। वे दिल्ली विश्वविद्यालय की हड़ताल के सम्बन्ध में एक बयान यहां पर दें। दिल्ली विश्वविद्यालय केन्द्रीय विश्वविद्यालय है।

SHRI JYOTIRMOY BASU (Diamond Harbour) : A lot was said and discussed on the floor of the

House on the alleged happenings in Rabindra Sarovar. Now, the report of the Commission has come. I have given a calling attention notice, and through you I want to ask the Home Minister to make a statement in the light of the findings of the Commission.

MR. DEPUTY-SPEAKER: Please give a regular notice for that.

श्री शिवचन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मारिशस के प्रधानमंत्री आये हुए हैं। उन से इंडियन मोशन की सिक्योरिटी के बारे में बात चर्चा चल रही है। इस से शक होता है कि उस की सिक्योरिटी को खतरा है। मैं चाहता हूँ कि इस पर यहां वक्तव्य दिया जाए।

MR. DEPUTY-SPEAKER: Let us not go into those things now. Hon. Members will kindly co-operate with the Chair. Let us go on with the business before the House. We are already behind schedule.

14·20 hrs.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL—*contd.*

MR. DEPUTY-SPEAKER: We shall now take up further consideration of the Monopolies and Restrictive Trade Practices Bill.

SHRI M. R. MASANI (Rajkot) : Will you kindly indicate when the hon. Minister will reply?

MR. DEPUTY-SPEAKER: 1 hour and 5 minutes is left from now....

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): I shall take about half an hour.

MR. DEPUTY-SPEAKER: The hon. Minister has said that he will take half an hour. I think he will start his reply at 2·50 p.m.